

Commission is requested to consider the following factor before finalizing the Methodology for computing the Escalation Rates for Imported Coal for Payment on Monthly Basis

**CERC notify the escalation rate for imported coal for payment on monthly basis. This is in addition to the notification of the escalation rates for payment on six-monthly basis.**

There is no clarity on the above proposal

This may leads to double escalation given for the escalation rate for imported coal, escalation rate for transportation of imported coal and escalation rate for inland handling of imported coal monthly as well as six monthly basis.

The data used for computing the escalation rate for imported coal based on composite index applying 25% weightage each of the Index.

Though the coal being procured in particular country, hence, cost of the Coal shall be particular country Index for the month only. Otherwise, again differences in cost of the coal will be continue